

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 120 of 1993.

DATE OF DECISION 15-2-1993

Mr I Jailavudeen Applicant (s)

M/s MR Rajendran Nair & Advocate for the Applicant (s)  
PV Asha

Versus

SDOT, Palakkad & another Respondent (s)

Mr CN Radhakrishnan, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER  
&

The Hon'ble Mr. R RANGARAJAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not? *m*
3. Whether their Lordships wish to see the fair copy of the Judgement? *no*
4. To be circulated to all Benches of the Tribunal? *m*

## JUDGEMENT

AV Haridasan, J.M.

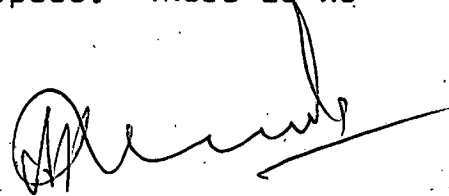
In this application the applicant claims re-engagement as casual mazdoor at least with bottom seniority and regularisation in his turn on the basis of his casual service rendered before 30.3.1985. It appears that a representation submitted to the first respondent on 27.10.1991 at Annexure-I is pending. When the matter came up for hearing on admission, the learned counsel on either side agreed that the application <sup>may</sup> be disposed of at the admission stage itself with appropriate direction regarding the disposal of the representation.

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2. In the light of the above, we admit the application and dispose of the same with a direction to the first respondent to consider and dispose of the representation submitted by the applicant on 27.10.1991 at Annexure-I within a period of two months from the date of receipt of a copy of this order. In case the the representation at Annexure-I filed by the applicant is not readily available with the respondent No.1, we direct that Annexure-I may be made use for the purpose. There is no order as to costs.



(R RANGARAJAN)  
ADMVE. MEMBER



(AV HARIDASAN)  
JUDICIAL MEMBER

15-2-1993

trs